

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.27/MP/2022

- Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 read with Power Purchase Agreement (PPA) dated 01.04.2013 (as amended) executed between Sembcorp Energy India Limited and distribution companies of Andhra Pradesh for recovery of amounts wrongly deducted towards rebate and for payment of Late Payment Surcharge on delayed payments towards reimbursement of transmission charges.
- Date of Hearing : **16.8.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Sembcorp Energy India Limited (SEIL)
- Respondents : Andhra Pradesh Power Coordination Committee (APCC) and 3 Ors.
- Parties Present : Shri Vishrov Mukerjee, Advocate, SEIL
Shri Yashawi Kant, Advocate, SEIL
Shri Damodar Solanki, Advocate, SEIL
Shri Sidhant Kumar, Advocate, AP Discoms
Shri Gurpreet Singh Bagga, Advocate, AP Discoms

Record of Proceedings

During the course of the hearing, the learned counsels for the Petitioner and the Respondents, AP Discoms made their respective submissions on the aspect of limitation in relation to the Petitioner's claims towards refund of rebate and late payment surcharge thereon.

2. Considering the request of the learned counsel for the parties, the Commission permitted the Petitioner and the Respondents to file their respective written submissions, if any, within two weeks, with a copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

